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NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23/06/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI. S VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/17/2016
NAME OF THE PETITIONER(S) : T.C. Alexander and 2 others
NAME OF THE RESPONDENT(S) : Rashtra Deepika Limited and 10 others
UNDER SECTION : 397/398

| S.No. | Name (in Capital) | Represented by | Signature |
|-------|--------------------------------------|--|--|
| | RAMSINGH | Counsel for R6 incp |  |
| | S. Manjula Devi, Ady for KSR & CO | For petitioners |  |
| | K. MANOJ MEENON | Counsel for R1 |  for K. MANOJ MEENON |
| | B. VASANTHAN | Counsel for R4 R5 & R9 in CA for R5 + R8 incp |  for B. VASANTHAN |
| | S. Aravindan | Counsel for R2 in CA (For Jose Thomas) For Mandal & Associates |  (S. Aravindan) |

ORDER

Counsel for petitioner present. Counsel for R-1, Counsel for R-2 present and undertakes to file vakalat on behalf of R-3. Counsel for R5 to R8, counsel for R-7 are present. No representation on behalf of R-4, R-7, R-9 and R-11. Counsel for petitioner is directed to cause service of notice to R-10 by way of publication in newspaper in vernacular language and one in English having wider circulation in the District in which the office of the Company is situated and file an affidavit along with the proof of advertisement by the next date of hearing. At request, time is enlarged. **Put up on 13.07.2017 at 10.30 A.M.**

S. Vijayaraghavan

(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

(K. ANANTHA PADMANABHA SWAMY)
MEMBER (JUDICIAL)